

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP No.50/96 (OA No. 57/1995)

Date of order: 09.07.1997

Kishan Lal, last employed on the post of Gangman (Group 'D') in Gang
No.34 under CPWI, Phulera, Western Railway.

.. Petitioner

Versus

Shri F. Ravindra, General Manager, Western Railway, Churchgate,
Bombay.

.. Respondent

Mr. Shiv Kumar, counsel for the petitioner

Mr. M.K.Pawat, Sr. Clerk, Departmental Representative for the
respondent.

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. O.P.Sharma, Administrative Member

This is a Contempt Petition filed by Shri Kishan Lal
alleging that the respondent is not deliberately implementing the
judgment of the Tribunal dated 4.3.1996 delivered in OA No. 57/95,
Smt. Sohani Devi and Shri Kishan Lal Vs. Union of India and Ors.

2. The learned counsel for the petitioner states that the
directions given by the Tribunal have since been implemented by the
respondent. The Contempt Petition has become infructuous. It is,
therefore, dismissed. Notices issued are discharged.

R.P.

(Ratan Prakash)

Judicial Member

O.P.S.

(O.P.Sharma)

Administrative Member